

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Parmod Vs. State
FIR No. : 483/2020
PS : Hari Nagar
U/s : 387/440/506/34 IPC &
25/27/59 Arms Act

19.09.2020

Fresh Bail application taken up for hearing in terms of Circular no.546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Hon'b'le District Judge (West). It be checked and registered.

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Satyawan Mor, Ld. Counsel for applicant/
accused.

28/9
Reply on behalf of IO filed. Copy supplied. Ld. Counsel for accused submits that on 31.07.2020 at the time of occurrence the present accused was in Gurgaon court. He submits that certified copy of the order which shows his presence in Gurgaon Court has yet not been received by him. He request for adjournment.

At request, adjourn for 28.09.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/19.09.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Razzak Vs. State
FIR No. : 710/20
PS : Nangloi
U/s : 307/302/120B IPC

19.09.2020

Bail application taken up for hearing in terms of Circular
no.546/13785-13810/ Bail Power/Gaz./DJ West/2020
dated 31.08.2020 of Hon'b'le District Judge (West).

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Anil Vats, Ld. Counsel for applicant/accused.
SI Rohit Kumar from PS Nangloi.

Request has been received from SI Rohit duly forwarded
by the SHO Concerned that IO is suffering from Covid 19.

Put up for consideration of bail application on
28.09.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/19.09.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. : 2117/2020
1) Johny & 2) Rohit Vs. State
FIR No. : 737/2020
PS : Nangloi
U/s : 420/34 IPC

19.09.2020

Bail application taken up for hearing in terms of Circular
no.546/13785-13810/ Bail Power/Gaz./DJ West/2020
dated 31.08.2020 of Hon'b'le District Judge (West).

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Sanjeev Kumar, Ld. Proxy Counsel for applicant/
accused.

Reply on behalf of IO along with previous involvement
filed. Copy supplied.

23/9.
Ld. Counsel for accused request for adjournment on the
ground that main counsel is not available.

Put up on 23.09.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/19.09.2020

IN THE COURT OF SH. ANKUR JAIN
ABJ-01, SPECIAL FAST TRACK COURT (WEST), TIS HAZARI
COURTS: DELHI

Govinda @ Ganja Vs. State
FIR No. : 299/20
PS : Hari Nagar
U/s : 307/341/34 IPC

19.09.2020

Bail application taken up for hearing in terms of Circular no. 546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Hon'ble District Judge (West).

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Mahesh Kumar Patel, Ld. Counsel for applicant/
accused.
IO absent.

TCR received.

Reply on behalf of IO filed. Copy Supplied. Ld. Counsel for accused submits that accused has no role to play in the present FIR and he was arrested on the disclosure statement of co-accused. He submits that he had filed the affidavit of the complainant in which complainant had categorically stated that accused Govinda had not committed the crime.

On the other hand, Ld. Addl. PP for State has opposed the bail application on the ground that allegations against the applicant / accused are serious in nature and the affidavit of the complainant has no value at this stage.

I have heard Ld. Addl. P. P. for State and Ld. Counsel for accused and perused the record.

In the present case accused was arrested on the identi-

fication of Sushil Bansal who is the brother of the complainant. As per the FIR the brother of the complainant was not present when the incident took place.

Accordingly, accused is admitted to bail in the sum of Rs. 25,000/- with one surety of like amount to the satisfaction of Duty MM/ MM Concerned. He is directed not to contact, threaten or influence the complainant or the witness in any manner. Application stands disposed off. Trial Court record along with the copy of the order be sent back. Copy of the order be given Dasti to the Ld. Counsel for accused.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/19.09.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. : 2116/2020
Yatin Gaba Vs. State
FIR No. : 345/2020
PS : Kirti Nagar
U/s : 328/376 (2) (n)/506 IPC

19.09.2020

Fresh bail application taken up for hearing in terms of Circular no.546/13785-13810/ Bail Power/Gaz./DJ West/ 2020 dated 31.08.2020 of Hon'b'le District Judge (West). It be checked and registered.

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Gurmit Singh Hans, Ld. Counsel for applicant/
accused along with accused.
Complainant in person.

Accused was admitted on interim bail on 28.07.2020.

This is an application seeking regular bail. The complainant has no objection. Statement of complainant recorded. Her statement was also recorded on 28.07.2020 as reflected from the copy of the order placed on record. The applicant is admitted to regular bail on same terms and conditions, except condition no. 3 & 4, as contained in order dated 28.07.2020. Application disposed off. The bail bonds already filed before the concerned Duty MM are to be treated as the one for the regular bail. Copy of the order be given dasti.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi, 19.09.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. : 2120/2020
Aakash Vs. State
FIR No. : 83/2020
PS : Mundka
U/s : 363/376/506 IPC

19.09.2020

Fresh Bail application taken up for hearing in terms of Circular no.546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Hon'b'le District Judge (West). It be checked and registered.

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Amit Kaushal, Ld. Counsel for applicant/accused.

Reply on behalf of IO filed. Copy supplied.

23/9
Let notice be issued to complainant through IO in terms of practice directions of Hon'ble High Court of Delhi.

Put up on 23.09.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/19.09.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Ravi Vs. State
FIR No. : 800/2020
PS : Nihal Vihar
U/s :336 IPC & 25/27/54/59
Arms Act

Hearing took place through Cisco WebEx.

19.09.2020

Bail application received by way of assignment and taken up for hearing in terms of Circular no.546/13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Hon'b'le District Judge (West).It be checked and registered.

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Suraj Prakash Sharma, Ld. Counsel for applicant/accused.

Ld. Counsel for accused submits that it is only on the basis of supplementary statement the provisions of Sec 397/394/392 IPC were added.

Ld. Addl. PP for State submits that IO may be summoned for NDOH.

Put up on 21.09.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/19.09.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Yogesh Sehrawat Vs. State
FIR No. : 316/2020
PS : Mundka
U/s : 376/506/34 IPC

Hearing took place through Cisco WebEx.

19.09.2020

Bail application taken up for hearing in terms of Circular no.546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Hon'b'le District Judge (West).

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Ranvir Vats, Ld. Counsel for applicant/accused.
Mr. Surender Sharma, Ld. Counsel for complainant.
SI Lalita along with complainant.

Written submission on behalf of accused filed.

Perusal of the reply filed by the IO shows that charge sheet has been filed.

Let charge sheet be summoned two days before the date of hearing.

Put up on 25.09.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/19.09.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Mohd. Ikram Ansari @ Ikbal Vs. State
FIR No. : 414/20
PS : Mundka
U/s : 354 IPC & 12 POCSO Act

19.09.2020

Bail application taken up for hearing in terms of Circular no.546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Hon'b'le District Judge (West).

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. R. B Gaur, Ld. Counsel for applicant/accused.
Complainant/ Victim along with father.
Ms. Arti Pandey, Ld. DCW Counsel.

Reply on behalf of IO filed. Copy supplied.

After hearing arguments Ld. Counsel for accused seeks liberty to withdraw the present bail application. Statement of the Ld. Counsel for the accused is recorded separately. In view of the statement the present bail application is dismissed as withdrawn. Copy of order be given Dasti to the Ld. Counsel for accused.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/19.09.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. : 2076
Sushank Singh Vs. State
FIR No. : Not known
PS : Ranhola
U/s : Not known

Hearing took place through Cisco WebEx.

19.09.2020

Bail application taken up for hearing in terms of Circular no.546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Hon'b'le District Judge (West).

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Naveen Gaur, Ld. Counsel for applicant/accused.

Despite order dated 16.09.2020 reply has not been filed by the IO.

Accordingly, issue notice to SHO to appear through VC or physically and explain as to why reply has not been filed. Copy of the order be sent to SHO for information through Whats App by Naib Court concerned. In the eventuality of registration of the FIR against the accused notice of 7 days be given.

Put up on 26.09.2020. Copy of order be sent electronically to all concerned.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/19.09.2020

RS

26/9

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail application no. 2017
Naresh Vs. State
FIR No. : 939/2020
PS : Nangloi
U/s : 376/506 IPC & 6/12 POCSO Act

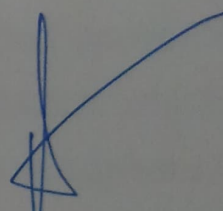
19.09.2020

Bail application taken up for hearing in terms of Circular
no.546/13785-13810/ Bail Power/Gaz./DJ West/2020
dated 31.08.2020 of Hon'b'le District Judge (West).

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Alamine, Ld. Counsel for applicant/accused.
Complainant in person.
IO in person.

Arguments heard.

Put up for orders.


(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/19.09.2020

1:55 PM

1. The brief facts of the case are that on the complaint of minor 'J' the present FIR was registered in which she had alleged that accused who was her neighbour had committed rape and also made a video of the same and subsequently established

physical relationship after showing the video.

2. Ld. Counsel for accused submits that accused has been falsely implicated in the present case and he is the only bread earner of the family. It is also submitted that allegations are false and fabricated as no offence could have been committed under the lock down.
3. Ld. Addl. PP for State has argued that allegations against the accused are serious in nature and he does not deserve any leniency.
4. I have heard Ld. Addl. P. P. for State and Ld. Counsel for accused and perused the record.
5. The allegations against the accused are serious in nature. The victim / prosecutrix has duly supported her version in the statement made u/s 164 Cr.P.C. Thus at this stage I do not find any ground to enlarge the accused on bail. Bail application is dismissed. There is yet another bail application which has been filed on behalf of accused on even date. It appears that it has been wrongly registered. The said bail application is also dismissed. Copy of the present order be placed on the said bail application. Copy of order be given dasti.

(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/19.09.2020

2

**IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI**

**Bail application no. 2017
Naresh Vs. State
FIR No. : 939/2020
PS : Nangloi
U/s : 376/506 IPC & 6/12 POCSO Act**

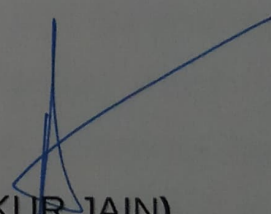
19.09.2020

Bail application taken up for hearing in terms of Circular no.546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Hon'b'le District Judge (West).

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Alamine, Ld. Counsel for applicant/accused.
Complainant in person.
IO in person.

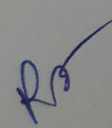
Arguments heard.

Put up for orders.


(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/19.09.2020

1:55 PM

- 
1. The brief facts of the case are that on the complaint of minor 'J' the present FIR was registered in which she had alleged that accused who was her neighbour had committed rape and also made a video of the same and subsequently established

physical relationship after showing the video.

2. Ld. Counsel for accused submits that accused has been falsely implicated in the present case and he is the only bread earner of the family. It is also submitted that allegations are false and fabricated as no offence could have been committed under the lock down.
3. Ld. Addl. PP for State has argued that allegations against the accused are serious in nature and he does not deserve any leniency.
4. I have heard Ld. Addl. P. P. for State and Ld. Counsel for accused and perused the record.
5. The allegations against the accused are serious in nature. The victim / prosecutrix has duly supported her version in the statement made u/s 164 Cr.P.C. Thus at this stage I do not find any ground to enlarge the accused on bail. Bail application is dismissed. There is yet another bail application which has been filed on behalf of accused on even date. It appears that it has been wrongly registered. The said bail application is also dismissed. Copy of the present order be placed on the said bail application. Copy of order be given dasti.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/19.09.2020

4

**IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI**

**Shahrukh Vs. State
FIR No. : 541/2020
PS : Hari Nagar
U/s : 376/506IPC**

19.09.2020

Bail application taken up for hearing in terms of Circular no.546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Hon'b'le District Judge (West).

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Sumit Gaba, Ld. Counsel for applicant/accused.
SI Anil Sharma with Complainant.

Ld. Counsel for accused has handed over copy of the written complaint addressed to SHO, PS Hari Nagar which is duly received by PS Ranhola. IO submits that the said complaint is part of the complaint made U/s 156 Cr.PC.

Arguments heard.

Put up for orders.

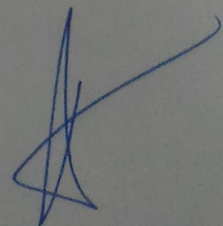
(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/19.09.2020

1:30 PM

1. The brief facts of the case are that the complainant 'SP' gave a complaint that she was married to one 'DN' according to

Muslim rites on 10.02.2020, however, she left her matrimonial home after 3 days of marriage. It is alleged that on 05.05.2020, on the 10th Ramzan while her husband was not at home accused in the mid night committed rape. It is also alleged after the first incident twice accused established physical relations with the complainant. On these allegations the above said FIR was registered.

2. Ld. Counsel for accused has argued that there is delay in registration of FIR and complainant had given another complaint which does not contain the exact date when the alleged offence was committed.
3. On the other hand, Ld. Addl. PP for State has submits that the allegations are there in both the complaints. The discrepancy if any shall be gone into at the stage of trial. The offence is henious in nature and accused does not deserve bail. Hence the application should be dismissed.
4. I have heard Ld. Addl. P. P. for State and Ld. Counsel for accused and perused the record.
5. In the present case it is admitted position that initially a complaint was made in July 2020 in which the complainant has leveled allegations of rape against her brother in law i.e. accused. In the said complaint she had also stated that accused had used pistol to threaten the complainant whereas in the present FIR no such allegations are there. There is delay in registration of FIR. Considering the facts and



circumstances of the case accused is admitted to bail on his furnishing personal bond of Rs. 30,000/- with one surety of like amount to the satisfaction of Duty MM/ MM Concerned with the condition that accused shall not contact the complainant or her family member in any member and shall remain in contact with the IO. The accused shall also mark his presence on every 4th Saturday in the PS either physically or through electronic mode subject to the satisfaction of SHO/ IO concerned. The application is disposed off accordingly. Nothing said herein shall tantamount to expression of opinion on the merits of the case. Copy of the order be given dasti. Copy of order be also sent to SHO concerned.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/19.09.2020

1-D- 2

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. : 2075
Mayank Singh Vs. State
FIR No. : Not Known
PS : Ranhola
U/s : Not known

Hearing took place through Cisco WebEx.

19.09.2020

Bail application taken up for hearing in terms of Circular no.546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Hon'b'le District Judge (West).

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Naveen Gaur, Ld. Counsel for applicant/accused.

Despite order dated 16.09.2020 reply has not been filed by the IO.

Accordingly, issue notice to SHO to appear through VC or physically and explain as to why reply has not been filed. Copy of the order be sent to SHO for information through Whats App by Naib Court concerned. In the eventuality of registration of the FIR against the accused notice of 7 days be given.

Put up on 26.09.2020. Copy of order be sent electronically to all concerned.

RT
26/9

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/19.09.2020

4

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. : 2118/2020
Sunil @ Vicky Vs. State
FIR No. : 951/2020
PS : Nangloi
U/s : 328/376D/506/34 IPC

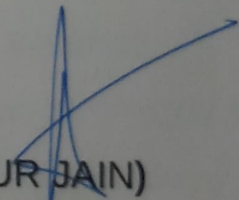
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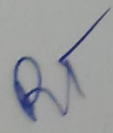
Bail application taken up for hearing in terms of Circular no.546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Hon'b'le District Judge (West).

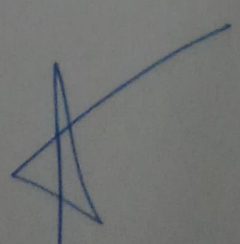
Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Himanshu Saxena, Ld. Counsel for applicant/
accused.
Complainant in person.
IO in person.

Arguments heard.

Put up for orders.

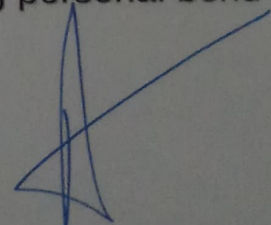

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/19.09.2020

 1:45 PM

1. The brief facts of the case are that a complaint was given by Ms. S to the effect that she was working as a staff nurse and came in contact with the Shammi in the year 2011 while he was operated upon in Sonia Hospital. On 03.09.2020, at about
- 

8:30 PM Chander Shekhar called the prosecutrix and told her that his wife is suffering from diarrhea and requested the prosecutrix to give injection. The said Chander Shekhar came to Sonia Hospital and took her to his house on his scooty. The complainant did not find the wife and in the meantime Chander Shekhar gave her juice and water. After consuming the same she felt drowsiness. It is further alleged that accused and Chander Shekhar along with 3 other persons thereafter committed rape upon her and subsequently Chander Shekhar left her at her house on his scooty. She slept and after she regain conscious she made a call at 100 number.

2. Ld. Counsel for accused has argued that prosecutrix has given three versions of the incident and the name of accused is not mentioned in the statement recorded U/s 164 Cr.PC despite the fact that she had named him in her statement u/s 161 Cr.P.C. and accused was also arrested at her instance.
3. On the other hand, Ld. Addl. PP for State has submitted that the allegations are serious in nature and accused does not deserve bail.
4. I have heard Ld. Addl. P. P. for State and Ld. Counsel for accused and perused the record.
5. The name of vicky is mentioned in the complaint given by her and does not figure u/s 164 Cr.P.C.
6. At this stage, without further going into the merits of the case accused is admitted to bail on his furnishing personal bond of



Rs. 50,000/- with one surety of like amount to the satisfaction of Duty MM/ MM Concerned with the condition that accused shall not contact the complainant or her family member in any member shall remain in contact with the IO. The accused shall also mark his presence on every 4th Saturday in the PS either physically or through electronic mode subject to the satisfaction of SHO/ IO concerned. The application is disposed off accordingly. Nothing said herein shall tantamount to expression of opinion on the merits of the case. Copy of the order be given dasti. Copy of order be also sent to SHO concerned.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/19.09.2020

4

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. : 2118/2020
Sunil @ Vicky Vs. State
FIR No. : 951/2020
PS : Nangloi
U/s : 328/376D/506/34 IPC

19.09.2020

Bail application taken up for hearing in terms of Circular no.546/13785-13810/ Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Hon'b'le District Judge (West).

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.
Mr. Himanshu Saxena, Ld. Counsel for applicant/
accused.
Complainant in person.
IO in person.

Arguments heard.

Put up for orders.

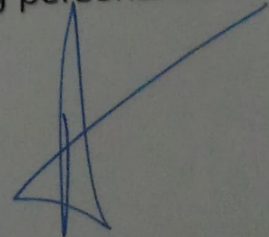
(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/19.09.2020

RT 1:45 PM

1. The brief facts of the case are that a complaint was given by Ms. S to the effect that she was working as a staff nurse and came in contact with the Shammi in the year 2011 while he was operated upon in Sonia Hospital. On 03.09.2020, at about

8:30 PM Chander Shekhar called the prosecutrix and told her that his wife is suffering from diarrhea and requested the prosecutrix to give injection. The said Chander Shekhar came to Sonia Hospital and took her to his house on his scooty. The complainant did not find the wife and in the meantime Chander Shekhar gave her juice and water. After consuming the same she felt drowsiness. It is further alleged that accused and Chander Shekhar along with 3 other persons thereafter committed rape upon her and subsequently Chander Shekhar left her at her house on his scooty. She slept and after she regain conscious she made a call at 100 number.

2. Ld. Counsel for accused has argued that prosecutrix has given three versions of the incident and the name of accused is not mentioned in the statement recorded U/s 164 Cr.PC despite the fact that she had named him in her statement u/s 161 Cr.P.C. and accused was also arrested at her instance.
3. On the other hand, Ld. Addl. PP for State has submitted that the allegations are serious in nature and accused does not deserve bail.
4. I have heard Ld. Addl. P. P. for State and Ld. Counsel for accused and perused the record.
5. The name of vicky is mentioned in the complaint given by her and does not figure u/s 164 Cr.P.C.
6. At this stage, without further going into the merits of the case accused is admitted to bail on his furnishing personal bond of



Rs. 50,000/- with one surety of like amount to the satisfaction of Duty MM/ MM Concerned with the condition that accused shall not contact the complainant or her family member in any member shall remain in contact with the IO. The accused shall also mark his presence on every 4th Saturday in the PS either physically or through electronic mode subject to the satisfaction of SHO/ IO concerned. The application is disposed off accordingly. Nothing said herein shall tantamount to expression of opinion on the merits of the case. Copy of the order be given dasti. Copy of order be also sent to SHO concerned.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/19.09.2020